

CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH
NEW DELHI.

O.A.No.1389/96

New Delhi: this the 24th day of January, 1997.

HON'BLE MR.S.R.ADIGE MEMBER(A).

HON'BLE DR.A.VEDAVALLI, MEMBER(J).

Vishv Karma
S/o Shri Bal Govind,
R/o A-26, New Press Colony,
Faridabad.
(By Advocate: Shri D. S. Garg).

..... Applicant

Versus

1. The Head
Publication Division,
Central Water Commission,
West Block No.2,
Wing No.5,
R.K.Puram,
New Delhi - 110066.

2. The Chairman,
Central Water Commission,
Govt. of India,
Seva Bhawan,
R.K.Puram - I,
New Delhi - 110066,

3. Shri Devender,
S/o Shri Mani Ram,
Plate Maker,
Publication Division,
Central Water Commission,
West Block No.2,
Wing No.5,
R.K.Puram,
New Delhi - 110066.

..... Respondents.

(By Advocate: Shri D.R.Gupta for Private Respondent.
Shri V.S.R.Krishna for official Respondent

JUDGMENT

BY HON'BLE MR.S.R.ADIGE, MEMBER(A).

Applicant has impugned the appointment of Respondent No.3 to the post of Plate Maker in CWC and prayed for appointment to that post with effect from the date Respondent No.3 was appointed with all consequential benefits.

2. Admittedly both the applicant and Respondent No.3 belong to S.C. Community. Applicant along with Respondent No.3 were called along with other eligible candidates for interview/ trade test for the said post

reserved for S. C. category on 22.4.96, and the Selection Committee set up for the purpose recommended Respondent No. 3 for the said post on the basis of his qualifications, experience and performance in Trade Test and interview.

3. The applicant has only an enforceable legal right to be considered for selection, and in this case he was considered. He has no enforceable right to be selected.

4. No good grounds have been advanced to warrant any interference in the matter. Counsel for Respondent No. 3 has pressed for costs asserting that this OA is entirely frivolous and vexatious and is an abuse of the process of the law. However, having regard to the economic circumstances of the applicant, we do not impose any costs on the applicant.

5. The OA is dismissed. No costs.

A.Vedavalli
(DR. A. VEDAVALLI)
MEMBER(J).

S.R.Adige
(S. R. ADIGE)
MEMBER(A).

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